

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF D.D. INDUSTRIES LTD (HAVING DIVISION KNOWN AS D.D. MOTORS) RELEVANT PARTICULARS		
1.	Name of corporate debtor	D.D. Industries Ltd (Having Division known as D.D. Motors)
2.	Date of incorporation of corporate debtor	30 th March 1974
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U74899DL1974PLC007169
5.	Address of the registered office and principal office (if any) of corporate debtor	B-84, Mayapuri Industrial Area Phase-I, New Delhi-110064
6.	Insolvency commencement date in respect of corporate debtor	12 th April 2023
7.	Estimated date of closure of insolvency resolution process	9 th Oct 2023 (180 th day from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Anand (Registration No IBBI/IPA-001/IP-P00084/2017-2018/10180)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: - 2, Community Centre, 3 rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email Address – anandmanoja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3 rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email: - ddindustriescirp@gmail.com
11.	Last date for submission of claims	28 th April 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a). Web link: https://ibbi.gov.in/downloadform.html b). Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi, Bench-VI, New Delhi has ordered the commencement of a corporate insolvency resolution process of M/s. D.D. Industries Ltd (Having Division known as D.D. Motors) as per order against Company Petition No. IB-663/PB/2022 as on Wednesday, 12th April, 2023.

1. The creditors of M/s. D.D. Industries Ltd (Having Division known as D.D. Motors) are hereby called upon to submit their claims with proof on or before Friday, 28th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
3. Submission of false or misleading proofs of claim shall attract penalties.

Date: 14th April, 2023
Place: New Delhi

Manoj Kumar Anand
Name and Signature of Interim Resolution Professional
Registration No IBBI/IPA-001/IP- P00084/2017-2018/10180

NOTICE FOR ASSIGNMENT/TRANSFER OF ASSETS OF GLOBAL INFONET DISTRIBUTION PRIVATE LIMITED IN LIQUIDATION
CIN: U51101DL2007PTC171871
Assignment under Insolvency and Bankruptcy Code, 2016

The Liquidator is inviting offers from prospective investors for Assignment or Transfer of Not Readily Realisable Assets ("NRA Assets") of Global Infonet Distribution Private Limited - In Liquidation ("Corporate Debtor") under Regulation 37A of the Insolvency and Bankruptcy Code (Liquidation Process) Regulations, 2016. The Assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" after consultation with the Stakeholders Consultation Committee.

The Assets include

Assignment of Sundry Debtors/Trade Receivables of Rs. 21,87,09,112/-
Last date to Apply : 06.05.2023
Date of E-Auction : 09.05.2023
Time : 11:00 AM to 05:00 PM (with unlimited extensions of 5 Minutes each)
For Details : Visit https://eauctions.co.in

Note: Nothing contained herein shall constitute a binding offer or a commitment to assign/transfer the Trade Receivables of Corporate Debtor. Interested parties are requested to visit the office of the undersigned liquidator with prior intimation with their Financial offer in writing at the address given below from 15.04.2023 to 29.04.2023 (between Monday to Saturday and within working hours i.e. 11:00 AM to 05:00 PM). For any clarification please write to irp.globalinfonet@gmail.com

Sd/-
Yogender Pal Singhal
 Liquidator of Global Infonet Distribution Pvt Ltd in Liquidation
IBBI Regn No: IBBI/PA-001/IP-P00492/2017-18/10880
Email: irp.globalinfonet@gmail.com | Mobile: 9810784484
Date: 13.04.2023

SALE NOTICE
(For Sale of Assets through e-auction mode in accordance with the provision of the Insolvency and Bankruptcy Code, 2016 and rules & regulations made thereunder)

In the matter of:
AMITECH TEXTILES LIMITED - IN LIQUIDATION
 [THE CORPORATE DEBTOR HAVING ITS REGISTERED OFFICE AT ARAZI NO. 153, AMITECH INDUSTRIES COMPLEX, VILLAGE KHANCHANDRAPUR, TEHSIL AKBARPUR, POST RANIA, KANPUR DEHAT, UTTAR PRADESH-209304 UNDER GOING LIQUIDATION PROCESS VIDE ORDER DATED 16-03-2022 PASSED BY THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, ALLAHABAD BENCH AT ALLAHABAD IN ACCORDANCE WITH THE PROVISIONS OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016]

NAME OF LIQUIDATOR: CS SHRAVAN KUMAR VISHNOI

Date of e-auction: 12th May, 2023
Timing: 12:00 PM to 03:00 PM (with unlimited extension of 5 minutes each)

Contact Person : Mr. Shraavan Kumar Vishnoi @ +91-9839443555

Notice is hereby given to the public in general that the subject matter detailed as below, forming part of the Liquidation Estate in the matter of M/s Amitech Textiles Limited - In Liquidation, which is prepared by the Liquidator, appointed vide order dated 16-03-2022, passed by the Hon'ble NCLT, Allahabad Bench at Allahabad and will be sold on "AS IS IT IS" "AS IS WHERE IS" "AS IS WHAT IS" and "WITHOUT RECOURSE BASIS" through e-auction in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and related rules & regulations made thereunder.

Block	Subject Matter of Sale	Reserve Price (In Rs.)	Earnest Money Deposit (In Rs.)
A	The Liquidator in consultation with the stakeholders has decided for sale of the corporate debtor as going concern i.e. the corporate identity of the corporate debtor will continue to exist. The following transaction will take place to the effect: a. Acquisition of the business of the corporate debtor as going concern. b. Acquisition of all immovable /movable / tangible/intangible assets of the corporate debtor. c. Acquisition of all investments made by the corporate debtor.	Rs. 11,25,11,317/-	Rs. 1,12,51,132/-

Description of Assets:

a. Factory Land and Building situated at Vill: Khanchandpur, Tehsil: Akbarpur, District: Kanpur Dehat:

Sale Deed	Gata No.	Area (in Hectare)
8084/02.11.2012	237, 152, 157, 159kha, 160, 161, 162, 163 & 164ka	1.491
6028/25.09.2012	155min, 156min, 155ga, 158, 85/418, 183ga, 138chha	0.60922
6865/06.11.2012	153, 159min, 158, 85/418, 164ga	0.378
7187/26.11.2012	183ga, 155ga, 158, 85/418, 164ga	0.313
		2.79122

b. Plant and Machinery of Textile Unit

The eligible participants/interested parties may express/submit their interest and participate in e-auction process for sale of the assets in the manner & subject to terms & conditions detailed below:

Important Terms and Condition of the E-Auction:

- E-Auction will be conducted on "AS IS IT IS" "AS IS WHERE IS", "AS IS WHAT IS" "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS" through approved service provider Linkstar Infosys Private Limited.
- This Sale Notice shall be read in conjunction with the complete E-Auction Process Document containing details of the assets, online e-auction bid form, declaration and undertaking forms, general terms and conditions of the e-auction Sale, which can be downloaded from www.eauctions.co.in or may be obtained by sending an e-mail to liquidatoramitech@gmail.com
- The intending bidders, subject to Point No.3 and 4 of important terms and conditions of this sale notice, should submit EoI documents to the office of the Liquidator on or before 29th April 2023 either electronically via e-mail at liquidatoramitech@gmail.com or physically at the address given below:

Address for Communication:
 BCC Tower, 1008,10th Floor, Arjun Ganj, Near Shaheed Path, Lucknow, Uttar Pradesh, 226002

- The Name of the Eligible Bidders will be identified by the Liquidator to participate in E-Auction on or before 1st May, 2023. The E-Auction Service Provider will provide User ID and Password through E-mail to all the Eligible Bidders.
- The eligible participants may inspect/visit the properties/assets, at their own expenses, from date 1st May, 2023 to 8th May, 2023, after taking a prior approval/appointment from the office of the Liquidator.
- The intending bidders are required to deposit Earnest Money Deposit (EMD) amount, on or before 10th May, 2023, either by deposit of amount through Cheque/NEFT/RTGS, in the bank account as detailed hereunder; or through DD drawn on any Scheduled Bank in the name of AMITECH TEXTILES LIMITED- IN LIQUIDATION.

Bank Name and Branch: Bank of India, Kanpur SSI Branch
Name of Account: AMITECH TEXTILES LIMITED IN LIQUIDATION.
Account Number: 695920110000651 IFSC Code: BKID0006959

- The intending bidders, prior to submitting their bid, shall make their independent inquiries and satisfy themselves in every possible manner; and thereafter the Liquidator cannot be held liable to bear/reimburse any expense, loss or damage incurred, if any, in any manner, to the intending/ prospective bidders in the process.
- The Liquidator has absolute right to accept or reject any or all bids or adjourn/postpone/cancel the E-Auction or withdraw any property or portion thereof from the E-Auction at any stage without assigning any reason thereof.
- The Bidder/s hereby agrees, jointly and/or severally, to indemnify and save the Liquidator, harmless from and against any claims, demands, actions, causes of action, damage, loss, deficiency, cost, liability and expense which may be made or brought against the Liquidator or which the Liquidator may suffer or incur as a result of, in respect of or arising out of any non-performance or non-fulfillment of any covenant or agreement on the part of the Vendors contained in this Agreement or any misrepresentation, inaccuracy, incorrectness or breach of any representation or warranty made by the Bidder/s.
- The Sale shall be subject to the provisions of the Insolvency and Bankruptcy Code, 2016 and Regulations made thereunder.

(CS Shraavan Kumar Vishnoi)
 Liquidator in the matter of Amitech Textiles Limited
 Reg. No.: IBBI/PA-002/IP-N00040/2016-2017/10079
 AFA No: AA2/10079/02/22123/202367
 Address: BCC Tower, 1008, 10th Floor, Arjun Ganj, Near Shaheed Path, Lucknow, Uttar Pradesh, 226002
 Place: Lucknow
 Date: 14.04.2023
 Email ID: shraavan.vishnoi@yahoo.com, liquidatoramitech@gmail.com

DEMAND NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules), in exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notice under section 13(2) of the said Act calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date & Amount	Description of secured asset (Immovable Property)
Mrs-Ananya Bhatti Mr. Prashant Verma (Prospect No IL10302540)	11-Apr-2023 Rs. 24,32,970/- (Rupees Twenty Four Lakh Thirty Two Thousand Nine Hundred Seventy Only)	All-That-Piece-And-Parcel-Of-The-Property-Being-Built-Up-First Floor (Front Side-Ins) Without Roof Rights, Built On Plot No. 100A And 100B, Carpet Area 477 Sq. Ft., Super Built-Up Area 531 Sq. Ft., Out Of Khasra No.428, Situated In The Revenue Estate Of Village Nawada, Delhi State, Colony Known As Bhagwati Garden Extn., Uttam Nagar, New Delhi-110059
Mr. Vikash Kumar Jha Mrs. Rinjini Kumari (Prospect No IL10335609)	11-Apr-2023 Rs. 25,35,619/- (Rupees Twenty Five Lakh Thirty Five Thousand Six Hundred Nineteen Only)	All-That-Piece-And-Parcel-Of-The-Property-Being-Built-Up-First Floor (Front Side-Ins) Without Roof Rights, Built On Plot No. 100A And 100B, Carpet Area 477 Sq. Ft., Super Built-Up Area 531 Sq. Ft., Out Of Khasra No.428, Situated In The Revenue Estate Of Village Bindu Pur, Uttam Nagar, New Delhi-110059

If the said Borrowers fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagannath Showroom, Moti Nagar, New Delhi / Corporate Office: IFL Tower, Plot No. 98, Udyog Vihar, Ph-V Gurgaon, Haryana.
Place: Delhi; Date: 14-04-2023 Sd/- Authorised Officer, For IFL Home Finance Ltd.

FORM A
PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF D.D. INDUSTRIES LTD. (HAVING DIVISION KNOWN AS D.D. MOTORS)

RELEVANT PARTICULARS

Sr. No.	Name of Corporate Debtor	D.D. INDUSTRIES LTD. (HAVING DIVISION KNOWN AS D.D. MOTORS)
1.	Date of incorporation of Corporate Debtor	30th March 1974
2.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi
3.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1974PLC007169
4.	Address of the registered office and principal office (if any) of Corporate Debtor	B-84, Mayapuri Industrial Area Phase-I, New Delhi-110064
5.	Insolvency commencement date in respect of Corporate Debtor	12th April 2023
6.	Estimated date of closure of insolvency resolution process	9th Oct 2023 (180th day from the date of commencement of resolution process)
7.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Manoj Kumar Anand Reg. No.: IBBI/PA-001/IP-P00084/2017-2018/10180
8.	Address & email of the interim resolution professional, as registered with the board	Registered Address : 2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 E-mail: anandmanojia@gmail.com
9.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 E-mail: ddindustriescirp@gmail.com
10.	Last date for submission of claims	28th April 2023
11.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class (es): Not Applicable
12.	Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
13.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/downloadform.html b) Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi, Bench-VI, New Delhi has ordered the commencement of a corporate insolvency resolution process of M/s. D.D. Industries Ltd (Having Division known as D.D. Motors) as per order against Company Petition No. IB-663/PB/2022 as on Wednesday, 12th April, 2023.

- The creditors of M/s. D.D. Industries Ltd (Having Division known as D.D. Motors) are hereby called upon to submit their claims with proof on or before Friday, 28th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10.
- All the financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
- Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manoj Kumar Anand
 Interim Resolution Professional for M/s. D.D. Industries Ltd (Having Division known as D.D. Motors)
 Registration No.: IBBI/PA-001/IP-P00084/2017-2018/10180
Date: 14.04.2023
Place: New Delhi

Lutech Resources India Pvt. Ltd.
CIN: U71400HR2011PTC042861
Regd. Off: 4th Floor, Infinity Tower B, DLF Cyber City, Phase II, Sector 25-A, Gurgaon - 122002, Haryana, Tel: +91 124 490 5800 Fax: +91 124 490 5688

NOTICE

- IWE, M/s Lutech Resources India Private Limited, holding Registration Certificate No. B-0739/HAR/COM/1000/5/9/147/2015 under the Engration Act, 1983 for export of manpower, have closed our business with effect from 31/03/2021.
- In the event there is any claim against me/us, same may be referred within 30 days of publication of this notice, copies of the complaints may also be sent to Protector General of Emigrants, Ministry of External Affairs, Akbar Bhawan, Satya Marg, Chanakypuri, New Delhi-110021.

Sd/-
Date: 13.04.2023 | Place: Gurgaon | Kartik Takkar (Director)

IMPORTANT

copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Canara Bank BRANCH: GOVINDPURAM
 Email: cb18999@canarabank.com

POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property)

Whereas, the undersigned being the authorized officer of the Canara Bank, Govindpuram Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (4) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 18.01.2022 calling upon the Borrower of the property 1, Shri Subhash Chand Mittal S/o Shri Subh Prakash Mittal, 2, Shri Rahul Mittal S/o Shri Subhash Chand Mittal, 3, Shri Mohit Mittal S/o Shri Subhash Chand Mittal (Borrower) to repay the amount mentioned in the notice being Rs. 45,40,999.27 (Rupees Forty Five Lakh Forty Thousand Nine Hundred Ninety Nine & Twenty Seven Paise Only) as on 10.01.2023 and interest and other charges from 01.01.2023 Within 60 days from date of receipt of the said notice.

The borrower/surety/owner of the property in particular and in public general are hereby cautioned not to deal with the security and/or property and any dealings with the security property will be subject to the charge of the Canara Bank, Govindpuram Branch for an amount of Rs. 45,40,999.27 (Rupees Forty Five Lakh Forty Thousand Nine Hundred Ninety Nine & Twenty Seven Paise Only) as on 02.11.2022 and interest and other charges from 01.01.2023.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Mortgage of residential Flat, Ground Floor without roof right Plot No. B-281, Block-5, Swarn Jayanti Puram Ghaziabad, bearing area 97.90 sq.m, Bounded: North: Plot No. 306, South: Road 9Mtrs., East: Plot No. 280, West: Plot No. 282.
Date: 13.04.2023 **Place: Ghaziabad** **Authorised Officer, Canara Bank**

U GRO U GRO Capital Limited
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSET(S) ("SECURED ASSET(S)") UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to U GRO Capital Limited ("Secured Creditor"), the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on "As is what is" and "As is where is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below.

Details of Borrower(s) / Guarantor(s)	Details of Demand Notice	Details of Auction
1. Global Agencies 2. Mrs. Sanehatia Bassi 3. Kapilsh Polymer Industries Private Limited - Borrowers 4. Mrs. Sanehatia Bassi 5. Ms. Vidhi Bassi - Legal Heirs	Date of Notice: 19-07-2022 Outstanding Amount: Rs. 95,71,158/- as on 19-07-2022	Reserve Price (Residential Flat) Rs. 37,80,000/- Reserve Price (Commercial Shop) Rs. 55,80,000/- EMD (Residential Flat) Rs. 3,78,000/- EMD (Commercial Shop) Rs. 5,58,000/- Last date of EMD Deposit 29-04-2023 Date of Auction 08-05-2023 Time of Auction 10 AM to 1 PM. Incremental Value Rs. 1,00,000/-

Loan Account Number: HCFDELSEC00001003925

Description of Secured Asset(s):
Residential Flat: Flat No. 203, First Floor, Block No. 5, Sector Omicron - 1A, Greater Noida - 201306
Commercial Shop: 120, First Floor, LSC Pocket D and E Market, Sarita Vihar, Delhi - 110076

Details of Borrower(s) / Guarantor(s)	Details of Demand Notice	Details of Auction
1. Praveen Infotech 2. Mr. Mohit Gupta 3. Mrs. Punita Gupta	Date of Notice: 14-02-2022 Outstanding Amount: Rs. 22,63,305/- as on 14-02-2022	Reserve Price Rs. 55,00,000/- EMD Rs. 5,50,000/- Last date of EMD Deposit 29-04-2023 Date of Auction 08-05-2023 Time of Auction 11 AM to 01 PM Incremental Value Rs. 1,00,000/-

Description of Secured Asset(s):
 All that part and parcel of the Immovable Property being Plot Number 17, Khasra Number 532, Village Fafrana, Pargana Jalalabad, Tehsil Modinagar, Ghaziabad, Uttar Pradesh - 201 204 (More particularly described in title documents)

For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website. i.e. www.ugrocapital.com or contact the undersigned at authorised.officer@ugrocapital.com

Sd/- Sabia Malik (Authorised Officer)
Date: NCR
Place: 14-04-2023
For U GRO Capital Limited

FORM INC-26
 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, NORTHERN REGION IN the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5) of the Companies (Incorporation) Rules, 2014

AND

In the Matter of N D A SHARE BROKERS LIMITED (CIN: U01100DL1993PLC055471) Having its Registered Office at E-157 S/F Kalkaji, New Delhi, South Delhi, Delhi - 110019. (Applicant)

Notice is hereby given to the General Public that the aforesaid Company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 28th day of December, 2022 to enable the company to change its Registered office from the "NCT of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) or at the address B-2 Wing, 02nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi- 110003 within fourteen days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned above.

For and on behalf of the Board of Directors N D A SHARE BROKERS LIMITED
Sd/- KASHISH (Director)
Date: 14.04.2023 **Place:** Delhi **DIR: 09064359**

Indian Bank
 ALLAHABAD

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) and 13(12) read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002, the Authorised Officer issued a Demand Notice on the dates noted against each Account as mentioned hereinafter, calling upon them to repay the amount within 60 days from the date of receipt of the said Notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Sec 13(4) of the said Act read with Rules 8 & 9 of the said Rules on the dates mentioned against each Account.

The borrower in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Indian Bank for the amounts and interests thereon mentioned against each account herein below:

Borrower / Guarantor Name & Address	Description of the Property	Date of Demand Notice	Outstanding Amount
1. Smt. Annu Singh W/o Sh. Balvir Singh R/o 407/2, Shastri Nagar, Meerut-250004. 2. Sh. Balveer Singh S/o Sh. Bhavar Singh R/o 407 Sector 2, Shastri Nagar, Meerut-250004. 3. Smt. Lata Sharma W/o Sh. Ashkeen Sharma R/o H No. 169/4, Shastri Nagar, Sector 4, Meerut- 250004	EWS house no. 407/2, (area 24.56 sq. meter) situated at Sector 2, yojana no. 07, Shastri Nagar Meerut & Boundries are as under: East: 5.55 meter/house no 408/2, West: 5.55 meter/house no 406/2, North: 4.425 meter/property no 310/2, South: 4.425 meter / open area Owner/Title holder: Smt. Annu W/o Sh. Balvir Singh	08.12.2022	Rs. 2,41,411.00 + interest and other expenses + charges

Date - 13.04.2023 **Place - MEERUT** **Authorised Officer**

SHARES LOST NOTICE

Notice is hereby given that Share Certificate Nos. 539 For 880 Equity Shares Of RS.1/- (Rupees One Only) Each Bearing Distinctive Nos 156901525 to 156902404 Under Folio No. 0029854 of Kajaria Ceramics Limited (Name of the company), Registered in the Name of Yogesh Agwal Has Been Lost/Had Applied to the company to issue duplicate certificate(s) any person who has any claim in respect of the said shares certificate should lodge such claim with the company at its registered office SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road Haryana 122001 (Company address), Within 15 Days Of The Publication Of This Notice. After Which No Claim Will Be Entertained And The Company Will Proceed To Issue Duplicate Share Certificate(s).

FOR PUBLIC NOTICE

Notice is hereby given that the share certificate Nos. 656500, 715255 for 1000 shares bearing distinctive No(s) 267929951-267930450, 537290 901 : 537291400 standing in the name(s) of GURBAJ SINGH SEHGAL in the book of M/s BAJAJ FINANCE LIMITED, has/have been lost/misplaced/destroyed and the advertiser has/have applied to the company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has/have claim(s) on the said shares should lodge such claim with the company at its registered office 4th Floor, Bajaj Finance Corporate Office, Off Pune-Ahmednagar Road, Viman Nagar, Pune-411 014 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares. Name(s) of the claimant(s):
Date: 14.04.2023 **Name(s) of the Claimant(s):** Satish Chander Sehgal
Place: Pune **Suresh Chander Sehgal**

Indian Overseas Bank
 Asset Recovery Management Branch, 4th Floor, Rachna Building, 2 Rajendra Place, Delhi-110008
 Phone: 011-25758124 Email: iob197@iob.in

POSSESSION NOTICE
(For Immovable Property)

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
[Under Proviso to Rule 8(6) of Security Interest (Enforcement) Rules]

E-Auction Sale Notice for Sale of immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/ charged to Indian Overseas Bank, the possession of which has been taken by the Authorised Officer of Indian Overseas Bank, will be sold on "As is where is", "As is what is" and "Whatever there is" basis as per details mentioned hereunder:

Sl.	NAMES OF BORROWERS / NAMES OF GUARANTORS	AMOUNT DUE TO INDIAN OVERSEAS BANK	DESCRIPTION OF THE IMMOVABLE PROPERTY	TYPE OF POSSESSION	RESERVE PRICE / EARNEST MONEY DEPOSIT / BID MULTIPLIER	DATE OF AUCTION / LAST DATE FOR SUBMISSION OF EMD / CONTACT PERSON
1.	M/s Shree Hari Overseas 1. Mrs. Pallavi Gupta 2. Mr. Deepak Gupta 3. Mr. Alok Gupta 4. Mrs. Sharda Gupta	Rs. 37,50,490.80 as on 30.09.2022 with further interest & costs	Freehold Commercial property situated at Unit No. G-24, Ground floor, NDM-2 Building, Netaji Subhash Place, Plot No.D-1,2,3 Wazirpur District Centre, Pitampura, New Delhi-34 Owned by Mrs. Pallavi Gupta, Area: 560.44 Sq. Ft. (Property id- IOBA1997SHRIHARI) None Dues Towards maintenance & electricity charges etc upto Dec 2022 of Society Rs.25.00 Lakh /- (approx)	Physical	Rs. 1,43,71,000/- Rs. 14,37,100.00 Rs. 50000/-	29.04.2023 28.04.2023 till 05.00 P.M

Date: 12.04.2023 **Place: New Delhi** **Authorised Officer**

Indian Overseas Bank
 Jangpura Branch, 115 Masjid Road, Bhogal New Delhi-110014
 Phone: 24375115, Email: iob2792@iob.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
[Under Proviso to Rule 8(6) of Security Interest (Enforcement) Rules]

E-Auction Sale Notice for Sale of immovable Asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/ charged to Indian Overseas Bank, the possession of which has been taken by the Authorised Officer of Indian Overseas Bank, will be sold on "As is where is", "As is what is" and "Whatever there is" basis as per details mentioned hereunder:

Sl.	NAMES OF BORROWERS / NAMES OF GUARANTORS	AMOUNT DUE TO INDIAN OVERSEAS BANK	DESCRIPTION OF THE IMMOVABLE PROPERTY	TYPE OF POSSESSION	RESERVE PRICE / EARNEST MONEY DEPOSIT / BID MULTIPLIER	DATE OF AUCTION / LAST DATE FOR SUBMISSION OF EMD / CONTACT PERSON
1.	Mr Aashish (Borrower/ Mortgagee) Mr Pradeep Kumar (guarantor)	Rs. 21,86,339.28 (Rupees Twenty One Lacs Eighty Six Thousand Three Hundred and Thirty Nine and Twenty Eight Paise Only) as on 31.03.2023	Equitable Mortgage of property at Flat No TF-2 Third Floor Plot No 898 Sector 1 Vasundhara Ghaziabad Uttar Pradesh in the name of Mr Aashish bounded by North: 9 m wide Road South: Plot No 1/899 East: 15m wide road West: Private Flat No TF-3	Symbolic Possession	Rs 21,47,000/- Rs 2,14,700/- Rs. 25000/-	19.05.2023 18.05.2023 Mr. Nitin Maan Ph : +91 7060099632
2.	1) Mrs Vineeta Tyagi (Borrower/Mortgagor) 2) Mr Mukkesh Kumar Tyagi Borrower/Mortgagor	Rs. 70,40,245.31 (Rupees Seventy Lacs Forty Thousand Two Hundred Forty Five and Thirty One paise only) as on 26.03.2023	Equitable mortgage of Flat No 903 9 th Floor Tower No E1 Bharat City, Village Nistoli and Afjapur, Pargana Loni, Indraprastha Yojana, Ghaziabad, Uttar Pradesh 201003 in the name of Vineeta Tyagi and Mukkesh Kumar Tyagi bounded by North: Open South: Open East: Open West: Corridor	Symbolic Possession	Rs 77,35,000/- Rs 7,73,500/- Rs 25000/-	19.05.2023 18.05.2023 Mr. Nitin Maan Ph : +91 7060099632

Date: 13.04.2023 **Place: New Delhi** **Authorised Officer**

Indian Overseas Bank
 Jangpura Branch, 115 Masjid Road, Bhogal New Delhi-110014
 Phone: 24375115, Email: iob2792@iob.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
[Under Proviso to Rule 8(6) of Security Interest (Enforcement) Rules]

E-Auction Sale Notice for Sale of immovable Asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement

IMPORTANT NOTICE: Notice is hereby given that the share certificates nos. 656500, 715255 for 1000 shares bearing distinctive No(s) 2679 29951-2679 30450, 537290 901-537290 400 standing in the name(s) of GURBAK SINGH SENGAL in the book of M/s BAJAJ FINSERV LIMITED, has/have been lost/misplaced/destroyed and the advertiser has applied to the company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has/have claim(s) on the said shares should lodge such claim with the company at its registered office 4th Floor, Bajaj Finserv Corporate Office, 07 Pune-Ahmednagar Road, Viman Nagar, Pune-411 014 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares. Name(s) of the Claimant(s): Date: 14.04.2023 Suresh Chandher Sehgal Suresh Chandher Sehgal Place : Delhi

फॉर्म ए सार्वजनिक सूचना (भारतीय विद्यालय एवं शोधन अकादमी बोर्ड के विनियम 6 के अंतर्गत) (संपत्ति व्यक्तियों के लिए विद्यालय समाधान प्रक्रिया) विनियम, 2016

डा.डा. इन्द्रप्रताप लाल (डॉ.डा. मोहन सिंह के नाम से जाना जाने वाला डब्ल्यूजेन) के लेनदारों के ध्यानार्थ

Table with 2 columns: क्र. कोर्पोरेट देनदार का नाम, कोर्पोरेट के विनियम की तिथि. It lists various creditors and their details.

Look at every side before taking a side. The Indian Express For the Indian Intelligent.

एनएचएलए सूचना दी जाती है कि राष्ट्रीय कंपनी कानून दिव्युल, नई दिल्ली, से-VI, नई दिल्ली ने बुधवार, 12 अप्रैल, 2023 को कंपनी याचिका संख्या आईबी-663/पीबी/2022 के विरुद्ध आदेश के अनुसार मेसर्स डी.डी. इंडस्ट्रीज लि.(डीडी मोर्टर्स) के नाम से जाना जाने वाला डब्ल्यूजेन की कोर्पोरेट दिवालिया समाधान प्रक्रिया शुरू करने का आदेश दिया है।

सुप्रीम हाउसिंग फाइनेंस लिमिटेड कर्जा-नाटिस [परिशिष्ट IV] नियम 8(1) जनक, अयोध्यावासी, वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम, 2002 (2002 का 64) (इसके बाद 'संरक्षित अधिनियम, 2002' के रूप में संदर्भित) के तहत मेसर्स सुप्रीम हाउसिंग फाइनेंस लिमिटेड, राष्ट्रीय आवास बैंक अधिनियम के तहत एक हाउसिंग फाइनेंस बैंक कंपनी, वर्तमान में यह दूसरी मंजिल, 13/29, ब्लॉक-ई, हर्ष भवन, मध्य संकल, कर्नाट प्लेस, नई दिल्ली-110001 में पंजीकृत है।

Important notice regarding the liquidation process of DD Industries Limited, including details about the court order and the liquidator's role.

उपरोक्त/सह-उपरोक्त का नाम और पता: 1. मेहराम गुर्जर पुत्र नंद राम गुर्जर, रामनगर, निरुटी, रुणनगर, रुणनगर, राजस्थान - 305814, फोन नं. 9521274345, यहां भी - ग्राम पंचायत, पनर, पंचायत, समिति, रुणनगर-305814, 2. संतोष पत्नी मेहराम गुर्जर, गणु, रामनगर, निरुटी, अजमेर, राजस्थान 305814, फोन नं. 7568347153, 3. राजगुरु पुत्र देवकर, मकान नं. 411, उरुनी धानी, टायोड, ग्राम टायोड, तेह- रुणनगर, जिला - अजमेर, राजस्थान - 305814, फोन नं. 8769287957

दिनांक : 14/04/2023, स्थान : राजस्थान प्राधिकृत अधिकारी-कृते सुप्रीम हाउसिंग फाइनेंस लिमिटेड

UGRO यू ग्रो कैपिटल लिमिटेड (पब्लिक लिमिटेड कंपनी) अचल संपत्तियों की विक्री के लिए विक्री सूचना प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 और 9 के परंतुक के साथ पंदिन वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल संपत्ति (यों) ['प्रतिभूत आसक्तियों (यों) '] की विक्री के लिए 15 दिनों की ई-नीलामी विक्री सूचना जनसामान्य को और विशेष रूप से कर्जदारों और गार्डरों को नोटिस दिया जाता है कि यू ग्रो कैपिटल लिमिटेड ('प्रतिभूत लेनदार') के पास बंधक/प्राभारित नीचे वर्णित प्रतिभूत आसक्तियों (यों), जिसका कब्जा प्रतिभूत लेनदार के अधिकृत प्राधिकारी द्वारा कर लिया गया है, यहां नीचे उल्लिखित बकायों तथा भावी व्याज एवं अन्य व्यय और राशि की वसूली तक यहां नीचे उल्लिखित कर्जदार(रों) तथा जमानती(यों) से प्रतिभूत लेनदार के बकायों की वसूली के लिए सम्पत्ति की विक्री "जैसा है जहाँ है", "जहाँ है जैसा है" तथा "जो कुछ भी है वहाँ है" आधार पर की जायेगी।

Table with 3 columns: क्र. कर्जदार(रों)/जमानती(यों) का विवरण, मांग सूचना का विवरण, नीलामी की विवरण. It lists details for various creditors and the auction process.

प्रतिभूत आसक्तियों का विवरण: अर्थात् नंबर 17, खसरा नंबर 532, ग्राम फकरनारा, परगना जलालाबाद, तहसील मोदीनगर, गाजियाबाद, उत्तर प्रदेश - 201 204 को अचल संपत्ति का समस्त भाग (विशेष रूप से स्थायित्व दस्तावेजों में वर्णित)

इंडियन बैंक Indian Bank शाखा- मेरठ विश्वविद्यालय, मेरठ कर्जा सूचना (अचल संपत्ति के लिए) नोटिस: अयोध्यावासी, वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 (2002 का 64) के अंतर्गत और धारा 13(12) तथा संरक्षित प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 3 के अंतर्गत प्रवर्तन के प्रयोग में उपरोक्त/जनमतकर्ता का सिक्का नीचे दिए गये कोष में सूचना में उल्लिखित संपत्ति को विक्री सूचना की प्राप्ति से 60 दिनों के भीतर पुनर्वितरण करने के लिए बुलाते हुए एक मांग देय सूचना निम्नलिखित दिनांक को जारी किया।

Table with 2 columns: क्र. श्रीमती अन्नू सिंह पत्नी श्री बलबीर सिंह निवासी 407/2, शास्त्री नगर, मेरठ -250004, श्री बलबीर सिंह पुत्र श्री मवर सिंह निवासी 407 सेक्टर 2, शास्त्री नगर, मेरठ -250004, श्रीमती लता शर्मा पत्नी श्री अशकीन शर्मा निवासी मकान नंबर 169/4, शास्त्री नगर, सेक्टर 4, मेरठ- 250004

SALE NOTICE (For Sale of Assets through e-auction mode in accordance with the provision of the Insolvency and Bankruptcy Code, 2016 and rules & regulations made thereunder)

In the matter of: AMITECH TEXTILES LIMITED - IN LIQUIDATION [THE CORPORATE DEBTOR HAVING ITS REGISTERED OFFICE AT ARAZI NO. 153, AMITECH INDUSTRIES COMPLEX, VILLAGE KHANCHANDRAPUR, TEHSIL AKBARPUR, POST RANIA, KANPUR DEHAT, UTTAR PRADESH-209304 UNDER GOING LIQUIDATION PROCESS VIDE ORDER DATED 16-03-2022 PASSED BY THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, ALLAHABAD BENCH AT ALLAHABAD IN ACCORDANCE WITH THE PROVISIONS OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016]

Table with 4 columns: Block, Subject Matter of Sale, Reserve Price (In Rs.), Earnest Money Deposit (In Rs.). It lists various assets for sale with their respective prices and deposit requirements.

Description of Assets: a. Factory Land and Building situated at Vill: Khanchandpur, Tehsil: Akbarpur, District: Kanpur Dehat: b. Plant and Machinery of Textile Unit

The eligible participants/interested parties may express/submit their interest and participate in e-auction process for sale of the assets in the manner & subject to terms & conditions detailed below:

Important Terms and Condition of the E-Auction: 1. E-Auction will be conducted on "AS IS IT IS" "AS IS WHERE IS", "AS IS WHAT IS" "WHAT EVER IS THERE IS" and "WITHOUT RECOURSE BASIS" through approved service provider Linkstar Infosys Private Limited. 2. This Sale Notice shall be read in conjunction with the complete E-Auction Process Document containing details of the assets, online e-auction bid form, declaration and undertaking forms, general terms and conditions of the e-auction Sale, which can be downloaded from www.eauctions.co.in or may be obtained by sending an e-mail to liquidatoramitech@gmail.com

Address for Communication: BCC Tower, 1008, 10th Floor, Arjun Ganj, Near Shaheed Path, Lucknow, Uttar Pradesh, 226002

Address for Communication: BCC Tower, 1008, 10th Floor, Arjun Ganj, Near Shaheed Path, Lucknow, Uttar Pradesh, 226002. The Name of the Eligible Bidders will be identified by the Liquidator to participate in E-Auction on or before 1st May, 2023. The E-Auction Service Provider will provide User ID and Password through E-mail to all the Eligible Bidders.

Bank Name and Branch: Bank of India, Kanpur SSI Branch Name of Account: AMITECH TEXTILES LIMITED IN LIQUIDATION. Account Number: 695920110000651 IFSC Code: BKID0006959

Important Notice: While care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

पहचान की अपील सर्वसाधारण को सूचित किया जाता है कि एक अज्ञात व्यक्ति जिसका नाम: नामालूम पुत्र नामालूम निवासी नामालूम, उम्र: लगभग 35 साल, कद: 5'4", रंग: सांवला, चेहरा: अण्डाकार, शरीर: सामान्य, कपड़े: क्रिम रंग की शर्ट और नीले रंग का लोवर पहने हुए हैं, जो दिनांक 06.04.2023 को सदर लायन्स आई हॉस्पिटल के सामने फुटपाथ पर, ए-ब्लॉक, जहांगीरपुरी, दिल्ली में मृत अवस्था में पाया गया है। इस संदर्भ में डीडी सं. 8ए दिनांक 06.04.2023 थाना महेन्द्र पार्क, दिल्ली में दर्ज है। यदि किसी भी व्यक्ति को इस मृत व्यक्ति के बारे में कोई जानकारी या सुरंग मिले तो निम्नलिखित को सूचित करने की कृपा करें-

थानाध्यक्ष: थाना महेन्द्र पार्क, दिल्ली उत्तर पश्चिमी जिला, दिल्ली DP/3972/NW/2023 दूभाष सं. 011-27632501, 7428139095

कार्यालय नगर पालिक निगम, खण्डवा (म.प्र.) 450001 (स्वच्छता एवं निस अपशिष्ट प्रबंधन विभाग) कर्मांक- 268/ स्वा.वि./ ई-टेंडरिंग/2023/24 खण्डवा, दिनांक-13/04/2023 निम्नलिखित कार्य हेतु निविदा ऑनलाईन आमंत्रित की जाती है, उल्लेखित कार्य की निविदा का विस्तृत वेबसाइट http://www.mptenders.gov.in पर देखा जा सकता है।

Table with 6 columns: क्र. ऑन लाईन पोर्टल, कार्य का नाम, अनुमानित लागत (लाख में), धरोहर राशि, निविदा प्रपत्र की राशि, कार्य पूर्ण करने की अवधि. It lists details for the tender process.

निविदा ऑनलाईन क्रय एवं प्रस्तुत करने की अंतिम दिनांक :- 15/05/2023 (शाम 5:30 बजे तक) निविदा खोलने की दिनांक :- 17/05/2023 (प्रातः 10:30 बजे)

TOSHA INTERNATIONAL LIMITED CIN:L32101DL1988PLC119284; Regd. Office : E-34 Second Floor, Connaught Circuit, New Delhi 110001; Tel No. : +91 9266673204/05/06, +91-11-42670495; Email: toshainternational@yahoo.com; Website : www.toshainternational.com;

Notice is hereby given to all the public shareholders of Tosha International Limited ("Company") that the Company has initiated the process of voluntary delisting of its equity shares from the Calcutta Stock Exchange Limited i.e., the only Stock Exchange where the equity shares of the Company are listed. The delisting proposal has been approved by the shareholders through postal ballot and remote e-voting results of which were declared on 15.07.2022. The Promoter Acquirer has given a Delisting Offer at the Floor Price of Rs. 3/- (Rupees Three Only) for each fully paid-up equity share and Rs. 1.50 (Rupee One and Fifty Paise Only) for each partly paid-up equity share for providing an exit opportunity to all the public shareholders.

For Tosha International Limited Sd/- Akshat Company Secretary Mem No.: A45376 Place: New Delhi Date: 13.04.2023

SUZLON POWERING A GREENER TOMORROW Suzlon Energy Limited Registered Office: "Suzlon", 5, Shriram Society, Near Shri Krishna Complex, Navrangpura, Ahmedabad - 380 009, Gujarat, India. Tel: +91 79 6604 5000; Corporate Office: One Earth, Hadapsar, Pune - 411 028, Maharashtra, India Tel: +91 20 6702 2000, Contact Person: Geetanjali S. Vaidya, Company Secretary and Compliance Officer E-mail: investors@suzlon.com; Website: www.suzlon.com; Corporate Identity Number: L40100GJ1995PLC025447

FIRST REMINDER-CUM-FORFEITURE NOTICE TO THE HOLDERS OF PARTLY PAID-UP EQUITY SHARES ON WHICH CALL MONEY IS TO BE PAID (ISIN :IN904H01011)

In terms of provisions of the Companies Act, 2013 ('Act'), read with the relevant rules made thereunder, the First and Final Call Notice has been issued to such persons who were members of the Company on 2nd March 2023, being the Record Date. The call payment period has since expired on 23rd March 2023. In this connection, the Securities Issue Committee of the Board of Directors of the Company (the "Committee"), duly authorised by the Board of Directors of the Company, at its meeting held on 29th March 2023, approved sending Reminder-cum-Forfeiture Notice from time to time for payment of the First and Final Call amount of ₹2.50 per partly-paid equity share (comprising ₹1.00 towards face value and ₹1.50 towards securities premium) ("Reminder-cum-Forfeiture Notice"), to the holders of such partly-paid-up equity shares on which the First and Final Call Money remains unpaid for payment of such unpaid First and Final Call along with interest @ 8% p.a., from 24th March 2023 till date of actual payment of the First and Final Call.

Accordingly, sending of First Reminder-cum-Forfeiture Notice to all the members who have not paid the call money has been initiated on 13th April 2023. The payment period is from Saturday, 15th April 2023 to Saturday, 29th April 2023 (both days inclusive). Payment is to be made as under: a) By net-banking / UPI through the R-WAP portal: https://rights.kfintech.com/callmoney. Kindly note that the interest amount is pre-computed when you make payment through the R-WAP portal. b) By demand draft made payable to "Suzlon Energy Limited - Right Allotment Account" Please note that, failure to pay the First and Final Call Money, as aforesaid, shall render the partly paid-up equity shares of the Company, including the amount already paid thereon, liable to be forfeited in accordance with the provisions of the Act, the Articles of Association of the Company and the Letter of Offer. Further, interest @8.00% (Eight percent only) p.a. will continue to be charged for delay in payment of the First and Final Call from 24th March 2023 till date of actual payment of the First and Final Call. The Company shall be entitled to deduct from any dividend payable to such members, if any, all sums of money outstanding on account of calls and interest due thereon in relation to the partly-paid-up equity shares of the Company. All correspondence in this regard may be addressed to: KFin Technologies Limited, Unit: Suzlon Energy Limited, Selenium Tower B, Plot No. 31 and 32, Financial District, Nanakramguda, Rangareddy - 500032, Telangana, India; Contact person: Mr. M. Murali Krishna Tel: +91 40 6716 2222; Toll Free No. 1800 309 4001 (operational from Monday to Saturday between 9 a.m. and 5 p.m.) E-mail id: einward.ris@kfintech.com.